

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AARYA EQUITY (INDIA) PRIVATE LIMITED

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Aarya Equity (India) Private Limited
2.	Date of incorporation of corporate debtor	08 <sup>th</sup> February 2006
3.	Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U67110MH2006PTC159630
5.	Address of the registered office and principal office (if any) of corporate debtor	Tower 2-2403, R-Anthurium LBS Road, Mulund West Mumbai Mumbai City MH 400080 IN
6.	Insolvency commencement date in respect of corporate debtor	10/11/2023
7.	Estimated date of closure of insolvency resolution process	07/05/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Bharati Daga IBBI/IPA-001/IP-P-01963/2020-2021/13070
9.	Address and e-mail of the interim resolution professional, as registered with the Board	94B, Palash Tower, Veera Desai Road, Andheri West, Near Country Club, Mumbai 400053 <a href="mailto:Bharteedaga1008@gmail.com">Bharteedaga1008@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, Mumbai - 400058 <a href="mailto:arya.cirp@gmail.com">arya.cirp@gmail.com</a>
11.	Last date for submission of claims	24/11/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/">https://ibbi.gov.in/</a> <b>Physical Address: 301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, MUMBAI - 400 058</b>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Aarya Equity (India) Private Limited on 09/11/2023 and uploaded on 10/11/2023.

The creditors of Aarya Equity (India) Private Limited, are hereby called upon to submit their claims with proof on or before 24/11/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NIL] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : CA Bharati Daga  
Date and Place: : 10/11/2023 and Mumbai

**JANA SMALL FINANCE BANK**  
(A scheduled commercial bank)

Registered Office: The Fairway, Ground & First Floor, Survey No. 10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challahegga, Bangalore-560071. Branch Office: Shop No.704/705, Modi Plaza, Opp. Laxminarayan Theatre, Mukundnagar, Swargat, Pune-411037.

**CORRIGENDUM**

Please refer to the Possession Notice published in this News Paper on 10.11.2023. Pertaining to Borrower/ Co-Borrower/ Guarantor/ Mortgagee: Yogendrasing Umarasing Rajput, Loan Account No. should be read as "45639420003057" instead of "45609630000368". All other details remain same.

Place: Jalgaon/ Maharashtra Sd/- Authorised Officer  
Date: 11.11.2023 For Jana Small Finance Bank Limited

**निष्पक्ष आणि निर्भिड दैनिक**

**नवशक्ति**

www.navshakti.co.in

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF AARYA EQUITY (INDIA) PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Aarya Equity (India) Private Limited
2. Date of incorporation of corporate debtor	08 <sup>th</sup> February 2006
3. Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U67110MH2006PTC159630
5. Address of the registered office and principal office (if any) of corporate debtor	Tower 2-2403, R-Anthurium LBS Road, Mulund West Mumbai City MH 400080 IN
6. Insolvency commencement date in respect of corporate debtor	10/11/2023
7. Estimated date of closure of insolvency resolution process	07/05/2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Bharati Daga IBB/IPA-001/P-01963/2020-2021/13070
9. Address and e-mail of the interim resolution professional, as registered with the Board	94B, Palash Tower, Veera Desai Road, Andheri West, Near Country Club, Mumbai 400053 Bhatnagar01008@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, Mumbai - 400058 aary.arp@gmail.com
11. Last date for submission of claims	24/11/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Details of Forms and (b) Details of authorized representatives available at:	Web link: https://ibbi.gov.in/ Physical Address: 301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, MUMBAI - 400 058

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Aarya Equity (India) Private Limited** on 09/11/2023 and uploaded on 10/11/2023.

The creditors of **Aarya Equity (India) Private Limited**, are hereby called upon to submit their claims with proof on or before 24/11/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NIL] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Name and Signature of Interim Resolution Professional  
Date : 10/11/2023 CA Bharati Daga

**CENTRUM CAPITAL LIMITED**  
CIN: L65900MH1977PLC019886

Registered and Corporate Office: Level 9, Centrum House, C.S.T. Road, Vidyannagar Marg, Kalina, Santacruz (East), Mumbai - 400 098  
Phone: 022 4215 9000. Email: secretariat@centrum.co.in. Website: www.centrum.co.in

**EXTRACT OF UNAUDITED STANDALONE/CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2023**  
(Rs. in Lakhs)

Sl. No.	Particulars	Standalone				Consolidated			
		Quarter ended	Half Year Ended	Quarter ended	Year Ended	Quarter ended	Half Year Ended	Quarter ended	Year Ended
		30-09-2023	30-09-2023	30-09-2022	31-03-2023	30-09-2023	30-09-2022	30-09-2022	31-03-2023
1	Total income from Operations (net)	2,502.86	4,118.60	1,248.53	5,771.77	53,745.93	98,826.88	37,930.91	1,36,549.86
2	Net Profit / (Loss) for the period (before Tax, Exceptional items)	(909.90)	(2,693.19)	(2,050.34)	(7,787.79)	(2,038.24)	(8,884.52)	512.14	(17,864.43)
3	Net Profit / (Loss) for the period before Tax (after Exceptional items)	(817.67)	(2,470.10)	(2,005.36)	(7,237.49)	(2,823.05)	(9,272.70)	(472.63)	(18,293.87)
4	Net Profit / (Loss) for the period after Tax (after Exceptional items)	(817.67)	(2,470.10)	(2,005.36)	(7,237.49)	(2,823.05)	(9,272.70)	(472.63)	(18,293.87)
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax))	(816.43)	(2,467.62)	(2,004.13)	(7,237.30)	(3,206.38)	(9,647.39)	(493.53)	(18,216.95)
6	Equity Share Capital	4,160.33	4,160.33	4,160.33	4,160.33	4,160.33	4,160.33	4,160.33	4,160.33
7	Reserves (excluding Revaluation Reserve) as shown in the Balance Sheet of the previous year.	-	-	-	39,949.64	-	-	-	55,179.45
8	Earnings Per Share (of Rs. 1/- each) for continuing and discontinued operations -								
	1. Basic :	(0.20)	(0.59)	(0.48)	(1.74)	(0.56)	(1.75)	(0.41)	(3.60)
	2. Diluted :	(0.20)	(0.59)	(0.48)	(1.74)	(0.56)	(1.75)	(0.41)	(3.60)

Note:  
a) The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The Full format of the Quarterly Financial Results is available on the websites of the company at www.centrum.co.in, besides the websites of BSE Limited (www.bseindia.com) and National Stock Exchange of India Limited (www.nseindia.com).  
b) The above results were reviewed and recommended by the Audit Committee in its Meeting held on November 10, 2023 and approved by the Board of Directors at its Meeting held on November 10, 2023.

Place : Mumbai Sd/- Executive Chairman  
Date : November 10, 2023

**RISHABH INSTRUMENTS LIMITED**  
(Formerly Rishabh Instruments Private Limited)

Head Office: F-31, MIDC, Satpur, Nashik-422007, India | Regd. office: A-54, MIDC, Andheri (E), Mumbai-400093, India. Tel: +91 253 2202099/028/008 | e-mail: marketing@rishabh.co.in  
web: www.rishabh.co.in | GSTN: 27AAGR2228Q122 | CIN: U31100MH1982PLC028406

**EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2023**  
(INR Million, except earnings per share)

S. No.	Particulars	Consolidated					
		Quarter Ended	Half Year Ended	Year Ended			
		(Unaudited)	(Unaudited)	(Audited)			
		30 Sept. 2023	30 Jun 2023	30 Sept. 2022	30 Sept. 2023	30 Sept. 2022	March 31, 2023
1	Total Income from Operations (net)	1,800.65	1,724.67	1,365.21	3,525.32	2,611.43	5,695.40
2	Net Profit / (Loss) for the period before Tax (before Exceptional and/or Extraordinary items)	253.46	113.03	88.84	366.49	224.16	607.06
3	Net Profit / (Loss) for period before tax (after Exceptional and/or Extraordinary item)	253.35	113.10	88.86	366.45	224.20	607.15
4	Net Profit / (Loss) for period after tax (after Exceptional and/or Extraordinary items)	222.12	80.65	61.67	302.77	168.32	496.87
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	83.57	228.80	4.25	312.37	50.36	569.44
6	Paid-up Equity Share Capital (Face value of Rs. 10/- each)	379.61	292.50	292.50	379.61	292.50	292.50
7	Earnings Per Share (Face Value of Rs. 10/- each) for continuing and discontinued operations)						
	1. Basic:	5.83	2.18	1.36	7.97	4.25	12.84
	2. Diluted:	5.79	2.16	1.36	7.91	4.24	12.76

Notes: 1) These unaudited Consolidated Financial results have been reviewed by the Audit Committee and approved by the Board of Directors of the Holding Company at its Meeting held on November 10, 2023.  
2) The above Statement has been prepared in accordance with the Indian Accounting Standards notified under Section 133 of the Companies Act 2013, as amended, read with relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements), 2015 as amended.  
3) Standalone information

S. No.	Particulars	Standalone					
		Quarter Ended	Half Year Ended	Year Ended			
		(Unaudited)	(Unaudited)	(Audited)			
		30 Sept. 2023	30 Jun 2023	30 Sept. 2022	30 Sept. 2023	30 Sept. 2022	March 31, 2023
1	Revenue from operations	628.88	567.97	469.60	1,196.85	883.47	1,959.80
2	Profit Before Tax	134.66	121.26	39.90	255.92	114.15	242.55
3	Net Profit after Tax for the period	101.58	90.48	32.62	192.06	88.89	186.76
4	Other Comprehensive Income/(Losses)	(0.11)	(0.19)	0.78	(0.30)	0.64	(0.74)
5	Total Comprehensive Income	101.47	90.29	33.40	191.76	89.53	186.02

1. The above is an extract of the detailed format of the Unaudited Financial Results (Standalone and Consolidated) filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing obligations and Disclosure Requirements) Regulations, 2015. The full formats of the same are available on the website of the Stock Exchange(s) at www.bseindia.com & www.nseindia.com and the Company at www.rishabh.co.in.  
2. The statutory auditors have carried out limited review of the financial results of the Company for the quarter and half year ended September 30, 2023 (with unmodified opinion).

For Rishabh Instruments Limited Sd/-  
Narendra Goliya  
Chairman and Managing Director  
DIN: 00315870

Place: Nashik  
Date: November 10, 2023

**CITY UNION BANK LIMITED**  
Credit Recovery and Management Department  
Administrative Office : No. 24-B, Gandhi Nagar,  
Kumbakonam - 612 001. E-Mail id : crmd@cityunionbank.in,  
Ph : 0435-2432322, Fax : 0435-2431746

**TENDER-CUM-AUCTION SALE NOTICE UNDER SARFAESI ACT 2002**

The following property/ies mortgaged to City Union Bank Limited will be sold in Tender-cum-Public Auction by the Authorised Officer of the Bank, under Rule 6 (6) & 9 of the Security Interest (Enforcement) Rules, 2002, under the SARFAESI Act, 2002, for recovery of a sum of **Rs.11,64,301/- (Rupees Eleven Lakh Sixty Four Thousand Three Hundred and One Only)** as on 07-11-2023 together with further interest to be charged from 08-11-2023 onwards, other expenses and any other dues to the bank by the borrowers / guarantors No.1) M/s. Shiv Shakti Sweets and Farsan, At House No.123, Telpada Bhaji Market, Padma Nagar, Bhiwandi, Thane - 421302, No.2) Mr. Ramkumar Rameshwardas Agrawal, S/o. Rameshwardas P. Agarwal, at Apartments No.96, G 2, Varaladevi Road, N.R. Shankar Kirana Store, Mansarovar, Bhiwandi, Thane - 421302, No.3) Mrs. Pooja Ramkumar Agarwal, W/o. Ramkumar Rameshwardas Agrawal at Apartments No.98, G 2, Varaladevi Road, N.R. Shankar Kirana Store, Mansarovar, Bhiwandi, Thane- 421302

**Immovable Property mortgaged to our Bank**  
**Schedule - A : (Property Owned by Mr. Ramkumar Rameshwardas Agrawal, S/o. Rameshwardas P. Agarwal & Mrs. Pooja Ramkumar Agarwal, W/o. Ramkumar Rameshwardas Agrawal)**

All that piece and parcel of Flat No.308 on Third Floor admeasuring 580.00 sq. ft. Built up area in the building known as Sai Shradha Apartment, Kalher, Bhiwandi, Thane District, lying and being at Survey No.72, Hissa No. 11, in the Revenue Village Kalher, Taluk Bhiwandi and District Thane, within the Registration Sub-District Bhiwandi, District Thane and within the limits of Bhiwandi Nijampur City Municipal Corporation, Boundaries : East - Road, West-Building, North-Building, South-Bungalow.

**Reserve Price : Rs.26,00,000/- (Rupees Twenty Six Lakh Only)**

**AUCTION DETAILS**

Date of Tender-cum-Auction Sale	Venue
20-12-2023	City Union Bank Limited, Mumbai-Kalyan Branch, No.1-E, Ramakrishna Nagar, Murbad Road, Kalyan West, Mumbai, Thane, Maharashtra - 421304, Telephone No.0251-2203222, Cell No. 9325054252.

**Terms and Conditions of Tender-cum-Auction Sale :**

(1) The intending bidders should be present in person for the auction and participate personally and give a declaration in writing to the effect that he/she is bidding for himself / herself. (2) The intending bidders may obtain the Tender Forms from **The Manager, City Union Bank Limited, Mumbai-Kalyan Branch, No.1-E, Ramakrishna Nagar, Murbad Road, Kalyan West, Mumbai, Thane, Maharashtra - 421304.** (3) The intending bidders should submit their bids only in the Tender Form prescribed in sealed envelopes addressed to **The Authorised Officer, City Union Bank Ltd.,** together with a Pay Order / Demand Draft for an EMD of 10% of the Reserve Price, drawn in favour of "City Union Bank Ltd.", on or before 12.00 Noon on the date of Tender-cum-Auction Sale hereby notified. (4) For inspection of the property and other particulars, the intending purchaser may contact Telephone No.0251-2203222, Cell No. 9325054252. (5) The property/ies are sold on "As-is-where-is", "As-is-what-is" and "whatever-there is" basis. (6) The sealed tenders will be opened in the presence of the intending bidder at 01.00 p.m. on the date of Tender-cum-Auction Sale hereby notified. (7) The Sale Certificate will be issued by the Authorised Officer in favour of the successful purchaser only after receipt of the entire sale consideration within the time limit stipulated herein. (8) The successful purchaser shall bear the charges/fees payable for conveyance, such as stamp duty, registration fee etc., as applicable under law. (9) The successful bidder should pay the statutory dues (lawful house tax, electricity charges and other dues), TDS, GST if any, due to Government, Government Undertaking and local bodies. (10) The Authorised Officer shall have all the powers to accept or reject the bids or postpone or cancel the sale without assigning any reason whatsoever.

Place : Kumbakonam, Date : 09-11-2023 Authorised Officer

Regd. Office : 149, T.S.R. (Big) Street, Kumbakonam, Thanjavur District, Tamil Nadu - 612 001. CIN - L65110TN1904PLC001287, Telephone No. 0435-2403222, Fax : 0435-2431746, Website : www.cityunionbank.com

**DECCAN GOLD MINES LIMITED**  
CIN No. L51900MH1984PLC034662  
Reg Office: 501, Akruti Trade Center, Road No.7, MIDC, Andheri, (East), Mumbai- 400 093  
Email: info@deccangoldmines.com Website: www.deccangoldmines.com

**EXTRACTS OF THE CONSOLIDATED UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH, SEPTEMBER 2023**  
(Rs. in Million)

Sr. No.	Particulars	Consolidated					
		Quarter ended	Half Year Ended	Year Ended			
		30.09.2023	30.06.2023	30.09.2022	30.09.2023	30.09.2022	31.03.2023
1	Total Income from operations	0.655	0.122	0.540	0.777	2.536	3.449
2	Net Profit (+)/Loss(-) for the period (before tax, Exceptional and/or Extraordinary items)	(44.122)	(8.338)	(6.423)	(52.460)	(9.964)	(26.878)
3	Net Profit (+)/Loss(-) for the period before tax (after Exceptional and/or Extraordinary items)	(44.122)	(8.338)	(6.423)	(52.460)	(9.964)	(26.878)
4	Net Profit (+)/Loss(-) for the period after tax (after Exceptional and/or Extraordinary items)	(44.122)	(8.338)	(6.423)	(52.460)	(9.964)	(27.882)
5	Total Comprehensive Income for the period [(Comprising profit/Loss for the period (after tax) and other Comprehensive Income (after tax)]	0.198	(2.936)	(6.423)	(2.738)	(9.964)	(27.867)
6	Equity share capital	147.267	126.835	93.327	147.267	93.327	126.835
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	0.000	0.000	0.000	0.000	0.000	1423.203
8	Earning per share (of Rs. 1/- each) for continuing and discontinued operations-						
	a. Basic:	0.001	(0.023)	(0.069)	(0.019)	(0.107)	(0.220)
	b. Diluted:	0.001	(0.023)	(0.069)	(0.019)	(0.107)	(0.220)

In respect to standalone results of the Company, the amounts are as follows:

Sr. No.	Particulars	Standalone					
		Quarter ended	Half Year Ended	Year Ended			
		30.09.2023	30.06.2023	30.09.2022	30.09.2023	30.09.2022	31.03.2023
a	Turnover	0.342	0.119	0.534	0.461	2.528	3.425
b	Profit before tax	(17.229)	(8.645)	(6.614)	(25.874)	(10.515)	(27.603)
c	Profit after tax	(17.229)	(8.645)	(6.614)	(25.874)	(10.515)	(28.638)

Notes:  
1. The above is an extract of the detailed format of Quarterly Unaudited Financial Results (Consolidated & Standalone) filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Unaudited Financial Results (Consolidated & Standalone) are available on the websites of the Stock Exchange (www.bseindia.com) and the website of the Company (www.deccangoldmines.com).  
2. Previous year's figures have been regrouped/rearranged wherever necessary to make them comparable.  
3. The above results, has been reviewed and recommended by the Audit Committee and approved by the Board of Directors at its meeting held on 10th November, 2023 as per Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

For Deccan Gold Mines Limited Sd/-  
S Subramaniam  
Whole-time Director  
DIN: 06389138

Place : Bengaluru  
Date : 10<sup>th</sup> November, 2023

**PUBLIC NOTICE**

Mr. Shaikh Sirajuddin Kasam is member of the Patel Chawl SRA Co-Operative Housing Society Limited, having address at Flat No. 414, A-Wing, Azim Nagar, Near Railway Station, Jogeshwari (West), Mumbai - 400102. Mr. Shaikh Sirajuddin Kasam was died on 31/07/2021. Society has received an application from Mr. Javed Ahmed Sirajuddin Shaikh, Mr. Parvez Sirajuddin Shaikh & Mrs. Parveen Nazir Shaikh (Son & Daughter) of late Mr. Shaikh Sirajuddin Kasam for transfer of right, title, interest shares of above said flat from deceased member Mr. Shaikh Sirajuddin Kasam to their names Mr. Javed Ahmed Sirajuddin Shaikh, Mr. Parvez Sirajuddin Shaikh & Mrs. Parveen Nazir Shaikh (Son & Daughter) has submitted the Affidavit cum Declaration and will for the no-objection from legal heir for the same. Society hereby invites claims or objection from the heirs or other claimant or claimants/ objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/ property of the society within a period of 15 days from the publication of this notice, with copy of such documents and other proofs in support of his/ her/ their claims objections for transfer of shares and interest of the deceased member in the capital/ property of the society. If no claims/ objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/ property of the society in such manner as is provided under the by-laws of the society. A copy of the registered by-laws of the society is available for inspection by the claimants/ objectors, in the office of the society/ with the Secretary of the society between 12.30 p.m. to 1.30 p.m. from date of publication of this notice till the date of expiry of its period.

Sd/-  
Hon. Secretary  
For and on behalf of Patel Chawl SRA Co-Op. Hsg. Soc. Ltd.  
Place - Mumbai | Date - 11.11.2023

**SHIRPUR GOLD REFINERY LIMITED**  
Regd. Office : Refinery Site, Shirpur, Dist. Dhule, Maharashtra- 425405 CIN : L51900MH1984PLC034501 www.shirpurgold.com

**EXTRACT OF FINANCIAL RESULTS FOR THE PERIOD ENDED 30TH SEPTEMBER, 2023**  
(Rs. in Lakhs except earnings per share)

Particulars	STANDALONE				CONSOLIDATED			
	Quarter ended	Quarter ended	Half Year ended	Quarter ended	Quarter ended	Half Year ended	Quarter ended	
	30-Sept-23	30-Sept-22	30-Sept-2023	30-Sept-23	30-Sept-22	30-Sept-2023	30-Sept-2022	
1. Total Income from Operations	-	-	-	79,057.70	122,271.95	169,375.16	-	
2. Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(1,110.73)	(1,152.16)	(2,197.21)	(560.40)	(934.76)	(1,309.54)	-	
3. Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	(1,110.73)	(1,152.16)	(2,197.21)	(560.40)	(934.76)	(1,309.54)	-	
4. Net Profit / (Loss) for the period after Tax	(1,110.73)	(1,152.16)	(2,197.21)	(560.40)	(934.76)	(1,309.54)	-	
5. Total Comprehensive Income for the period	(1,110.73)	(1,152.16)	(2,197.21)	(560.40)	(934.76)	(1,309.54)	-	
6. Paid-up equity share capital	2,913.72	2,913.72	2,913.72	2,913.72	2,913.72	2,913.72	-	
7. Earnings Per Share (of Rs. 10/- each) for continuing and discontinued operations -								
1. Basic :	(3.81)	(3.95)	(7.54)	(1.92)	(3.21)	(4.49)	-	
2. Diluted :	(3.81)	(3.95)	(7.54)	(1.92)	(3.21)	(4.49)	-	

NOTES: (1) The above is an extract of the detailed format of quarter ended financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. (2) The full format of the aforesaid quarter ended financial results are available on the Stock Exchange websites www.bseindia.com and www.nseindia.com respectively and Company's website at www.shirpurgold.com

Place: Mumbai Sd/-  
Date: 09th November 2023 Prakash Chandra Pandey Director

**DILIGENT MEDIA CORPORATION LIMITED**  
Regd. Office : 'A' Wing, Marathion Futura, 14th Floor, N.M. Joshi Marg, Lower Parel, Mumbai 400013  
CIN : L22120MH2005PLC151377 Website: www.dnaindia.com Email: compliance@dnaindia.com Tel: +912271061234

**Unaudited Financial Results For the Quarter & Half Year ended 30th September, 2023**  
(Rs. In Lacs)

Particulars	Quarter ended		Half year ended		Year Ended
	30-09-2023	30-06-2023	30-09-2022	30-09-2022	
	Unaudited	Unaudited	Unaudited	Audited	
<b>Continuing Operations</b>					
1) Total Income from Operations	236.35	151.49	113.64	387.84	944.44
2) Net Profit / (Loss) for the period (before tax)	477.04	284.91	(91.52)	781.95	(807.88)</

